RAJASTHAN

Notification No SRO 229 dated 3rd September, 1982 Published in the Gazette of India dated 18th September, 1982:

S. R. O. 229 dated 3rd September, 1982—In exercise of the powers conferred by Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957) and in supersession of the notification of the Government of India in the Ministry of Defence No SRO 367 dated the 23rd September, 1971 published in the Gazette of India dated 9th October, 1971, the Central Government hereby extends to the cantonment of Nasirabad, the Rajasthan Premises (Control of Rent and Eviction) Act, 1950 (Rajasthan Act 17 of 1950) as in force on the date of this notification in the state of Rajasthan with following modifications, namely—

In the Rajasthan Premises (Control of Rent and Eviction) Act, 1950 (Rajasthan Act 17 of 1950) :—

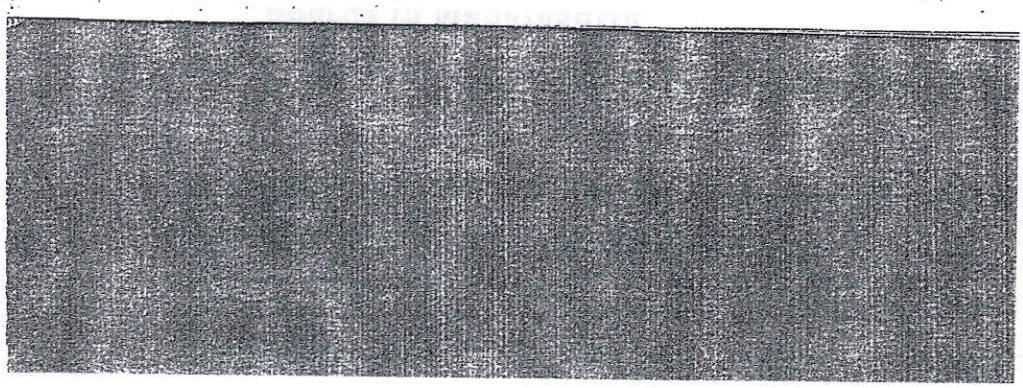
1. In Section 2 :—

(a) for sub-section (1) the following sub-section shall be substituted, namely:—

"(1) This Act extends to the cantonment of Nasirabad";

(b) in sub-section (2) :—

(i) for the portion beginning with the words and figures "Sections I to 4 and 27 to 31 of this Act" and ending with the words "in



the Official Gazette", following words shall be substituted, namely :—

"It shall come into force at once"

(ii) **in the proviso,** after clause (c), the following clause shall be inserted, namely :—

"(d) to any house within the cantonment which is, or may be, appropriated by the Central Government on lease under the : Cantonments (House-Accommodation) Act, 1923 (6 of t 923)";

(iii) In the explanation, after clause (iii), the following clause shall be inserted, namely:—

"(iv) A Cantonment Board",

2. In Section 3 :—

(a) clause (i) shall be renumbered as clause (ii) and before clause (ii) as so renumbered, the following clause shall be inserted, namely ;—

"(i) 'Cantonment Board' means the Cantonment Board constituted for the cantonment of Nasirabad under the Cantonments Act, 1924, (2 of 1924)",

(b) after clause (iv) the following clause shall be inserted, namely :—

"(iv-a) 'local authority' means Cantonment Board".

3. In Section 6, in sub-section (2), the second proviso shall be omitted;

4. Section 13 A shall be omitted.

5. In Section 19, for the words "Municipal bye-laws" the words "bye-laws of the Cantonment Board" shall be substituted;

6. In Section 26, for the words in areas to which this Act extends for the time being", the words "in the cantonment of Nasirabad" shall be substituted;

7. In Section 27,

(a) sub-section (1) shall be renumbered as Section 27 and in Section 27 as so renumbered for the words "in area to which this Act has been extended under Section 2 pending on the date specified in the notification under that Section", the words "from the date on which this Act has been extended to the cantonment area of Nasirabad", shall be substituted,

(b) sub-section (2), (3) and (4) shall be omitted.

8. In Section 28, for the words "in the whole or any part of the state of Rajasthan" the: words "in the cantonment area of Nasirabad" shall be substituted.

9. Section 30 shall be omitted.

10. The Schedule shall be omitted.

2. Notwithstanding such supersession, all suits and other proceedings under the said notification pending immediately before the commencement of this notification before any court or other authority, shall continue to be disposed of in accordance with the provisions of the said notification as if the same had continued in force and this notification had not been issued :

Provided that the provisions for appeal under the said notification shall continue in force in respect of suits and proceedings disposed of thereunder.